

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/1118(CH)2024
And
CP (IB) No. 258/Chd/Hry/2023

IN THE MATTER OF
State Bank of India

...

Petitioner

Versus

Ankit Miglani (PG)

...

Respondent

Under Section: 95, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 02.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in : Mr. Anil K. Ahuja, Advocate.
main CP and
respondent in IA No.
1118/2024

For the respondent in : Mr. Anand Chhibar, Senior Advocate with Mr.
main CP and Applicant Vaibhav Sahni, Mr. Viren Sharma, Mr. Akshat
in IA No. 1118/2024 Singh and Mr. Bhanu Gupta, Advocates.

ORDER

IA(I.B.C)/1118(CH)2024

Heard the submissions made by the learned counsel for the State Bank of India as well as the learned counsel for the Personal Guarantor. The learned counsel for the Personal Guarantor has submitted that he has moved an application under Rule 11 of NCLT Rules, 2016 seeking the dismissal of the petition filed under Section 95. The learned counsel for the State Bank of India has submitted that he is in receipt of the application. The learned counsel for

May 02, 2024
Mukta

the State Bank of India has prayed for grant of three weeks' time to file reply. Keeping the nature of the petition in view, the time prayed for is granted. However, no further extension of time will be granted. At the request of the counsel for the petitioner, let this matter be posted on 03.06.2024.

CP (IB) No. 258/Chd/Hry/2023

At the request of the counsel for the petitioner, let this matter be posted on 03.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)